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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 20th May, 1980.

NOTIFICATION
INCOME TAX

No.3343(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of Clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri BISWANATH CHAKRAVERTY being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri BISWANATH CHAKRAVERTY takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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ASSISTANT DIRECTOR OF INSPECTION (RS&P).

* SHARMA *
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